

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP. No.88/2000

in

OA. No.160/1999

Date of order: 8-11-2000

Between:

N.Srinivas.

...Applicant

and

1. The Chief General Manager,
Telecom, A.P.Circle,
Hyderabad.
2. The Telecom District Manager,
(Now changed as General Manager),
Dept.of Telecommunications,
Karimnagar Dist.,
Karimnagar-505 002.
3. The Sub-Divisional Officer,
Phones, Karimnagar Sub-Division,
Dept.of Telecommunication,
Karimnagar-2.

...Respondents

Counsel for the applicant - Mr.P.Kishore Rao, Advocate

Counsel for the respondents - Mr.B.Narasimha Sharma, Sr.CGSC

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

AND

THE HON'BLE MR.M.V.NATARAJAN : MEMBER (ADMN.)

...

Order

(Per Hon'ble Mr.Justice D.H.Nasir, V.C.)

Heard.

2. The learned standing counsel Mr.M.C.Jacob for Mr.B.N.Sharma for respondents makes a statement that the directions given by the Tribunal vide orders passed in OA.160/99, dt.8.9.99 have been complied with and ^{has} ~~be~~ produced a copy of the order

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•2.

issued by them vide Lr. No.F-6.46/Vol.X/2000-01/89, dt.
28.9.2000, which is directed to be taken on record.

3. In view of the fact that the orders of the Tribunal
have been ~~though belatedly~~ ^{though belatedly} complied with, we are of the opinion that no useful
purpose/survive) for prosecuting the CP. Hence CP is closed.
No costs.

~~C. V. Natarajan~~
(M. V. Natarajan)
Member (Admn.)

~~D. H. Nasir~~
(Justice D.H. Nasir)
Vice-Chairman

Dated: 8th November, 2000
'SA' (Dictated in open court)

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(b) 11/20